

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 724 OF 2023**

**IN THE MATTER OF:**

Bittu

...Applicant

**Versus**

State of Uttar Pradesh &amp; Ors.

...Respondents

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**FILED BY**

**SAURABH RAJPAL  
(ADVOCATE FOR RESPONDENT NO.08)**

**OFFICE:-D-206, 2<sup>ND</sup> FLOOR,****LAJPAT NAGAR I,****NEW DELHI-110024****MOB: -9971792885****E-MAIL: [-advocatesaurabhrajpal@gmail.com](mailto:advocatesaurabhrajpal@gmail.com)****PLACE – NEW DELHI****DATE - 15.12.2025**

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
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**REPLY ON BEHALF OF THE PROJECT PROPONENT/  
RESPONDENT NO. 8 TO THE APPLICATIONS FOR  
DIRECTIONS**

**Most Respectfully Showeth: -**

1. That the Project Proponent/ Respondent No. 8 is filing the present Reply to the Application for Directions bearing I.A. No. 744/2025 in OA No. 724/2023.
2. That this Hon'ble Tribunal *vide* order dated 29.10.2025, after hearing all the parties in Original Application No. 724/2023, fixed the present matter for final hearing on 27.03.2026 and granted liberty to the Respondents including the answering Respondent to file response /additional response within two months. At this juncture, it is noteworthy to reproduce here relevant paras of the common order passed in Original Application No. 1003/2024, Original Application No. 1373/2024 and Original Application No. 724/2023 for the kind convenience of this Hon'ble Tribunal:
  3. *List on 27.03.2026 for final hearing.*
  4. *Pleadings may be completed before that date and if any response /additional response is to be filed by any of the other respondents, then the same may be filed within two months and in case any rejoinder to the same is to be filed by*

*the applicant, then the same be filed within next one month and no further adjournment will be granted for this purpose.*

3. Thereafter Applicant in Original Application No. 724/2023, titled as *Bittu versus State of Uttar Pradesh & Ors.* moved two I.As. one for urgent listing/early hearing i.e., I.A. No. 745/2025 and other for directions i.e., I.A. No. 744/2025.
4. That this Hon'ble Tribunal *vide* order dated 28.11.2025 allowed the I.A. No. 745/2025 and granted liberty to the Respondents including the answering Respondent to file the reply to I.A. No. 744/2025. And listed the matter on 16.12.2025 for hearing only for I.A. No. 744/2025. At this juncture it is noteworthy to reproduce here relevant paras of the order dated 28.11.2025 passed in Original Application No. 724/2023 for the kind convenience of this Hon'ble Tribunal:

*7. Reply to I.A. No. 744/2025 may be filed by respondents no. 1 to 7 and respondent no. 8 respectively.*

*8. List on 16.12.2025 for hearing on I.A. No. 744/2025.*

5. That the Applicant in *I.A. No. 744/2025* alleged that answering Respondent continued the mining activities during the GRAP-III Stage.
6. It is submitted that Commission for Air Quality Management (CAQM) *vide* its notification dated 11.11.2025 implemented Stage-III of GRAP in National Capital region and Adjoining areas and the same was revoked by the Commission for Air Quality Management *vide* its notification dated 26.11.2025.

A copy of the notification dated 11.11.2025 and 26.11.2025 issued by the Commission for Air Quality Management is annexed herewith and marked as **ANNEXURE-1 (Colly)**.

7. It is submitted that the answering Respondent was not aware of the implementation of Stage-III of GRAP, as no prior intimation or specific communication was received by the answering Respondent. In the absence of such intimation, and purely inadvertently, certain residual activities at the project site continued under a bona fide belief that operations were permissible.
8. It is submitted that Additional District Magistrate, Ghaziabad, Uttar Pradesh issued the notice dated 10.12.2025 to the answering Respondent and imposed the penalty to a sum of Rs. 50,000/- (Fifty thousand) for continuing the activities during Stage-III of GRAP. A copy of the notice dated 10.12.2025 issued by the Additional District Magistrate, Ghaziabad, Uttar Pradesh is annexed herewith and marked as **ANNEXURE-2**.
9. It is further submitted that on 11.12.2025 answering Respondent, in compliance of the notice dated 10.12.2025 issued by the Additional District Magistrate, Ghaziabad, Uttar Pradesh, paid the said penalty to a sum of Rs. 50,000/- (Fifty thousand) to the Non-Ferrous Mining and Metallurgical Industry, Uttar Pradesh, Government of Uttar Pradesh vide it **Challan No. AKV250032037** thereby demonstrating the bona fide conduct and cooperative approach of the Project Proponent.  
A copy of the receipt dated 11.12.2025 of making the payment is annexed herewith and marked as **ANNEXURE-3**.
10. It is submitted that the Project Proponent/answering Respondent has all kinds of requisite permissions from the respective authorities such as Mining Lease, Environmental Clearance and consolidate Consent-to-Operate & Authorization and answering Respondent is carrying out mining activities in compliance of requisite permissions and any other directions fixed by this Hon'ble Court.

11. The answering Respondent assures this Hon'ble Tribunal, with the utmost sense of responsibility, that all future notifications and directions issued by the Commission for Air Quality Management (CAQM) shall be strictly complied with in letter and spirit. The answering Respondent undertakes to remain vigilant and cautious to ensure that no such inadvertent lapse occurs in future.
12. It is further submitted that presently GRAP-IV has been implemented, and in complete compliance thereof, all mining activities at the project site stand completely closed. The answering Respondent further undertakes that mining operations shall remain suspended and shall not be resumed until GRAP-III and GRAP-IV restrictions are fully lifted by the competent authority.
13. In view of the above facts, bona fide conduct, compliance already made, and the categorical undertaking furnished herein, it is humbly prayed that this Hon'ble Tribunal may be pleased to take a considerate and lenient view in the matter as it was neither intentional and has occurred due to the lack of knowledge for which penalty was imposed and duly paid.
14. That the supporting Affidavit is being filed along with this Reply.

**FILED BY**



**SAURABH RAJPAL**  
**(ADVOCATE FOR RESPONDENT NO.08)**  
**OFFICE:-D-206, 2<sup>ND</sup> FLOOR,**  
**LAJPAT NAGAR I,**  
**NEW DELHI-110024**  
**MOB: -9971792885**  
**E-MAIL: -[advocatesaurabhrajpal@gmail.com](mailto:advocatesaurabhrajpal@gmail.com)**

**PLACE – NEW DELHI**

**DATE - 15.12.2025**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 724 OF 2023**

**IN THE MATTER OF:**

BITTU

...APPLICANT

**VERSUS**

STATE OF U.P AND ORS .

...RESPONDENTS

**AFFIDAVIT**

I, Bani Singh, S/o Shri. Raju Nath Singh, Aged About 55 Years, R/o. 306 Shankar Vihar Colony Quaari Aligarh Authorized Representative of the Respondent Company presently at New Delhi, do hereby solemnly affirm and declare as under:

1. That I am the Respondent No. 8 in the instant Matter and I am well conversant with the facts and circumstances of the case and thus competent to swear this affidavit.
2. That the accompanying Reply/IA's have been drafted under my instructions, which I have read and understood. I further state that the averments made therein are true and correct to my knowledge and belief.
3. That the Annexures filed along with the reply/IA's are true copy of their respective originals.

*[Handwritten Signature]*

**DEPONENT**

**VERIFICATION**

AUG 2025

Verified at New Delhi on this 13 - day of December 2025 that the contents of my aforesaid affidavit are true and correct to my knowledge and belief. No part of it is false nor anything material has been concealed therefrom.

*[Handwritten Signature]*

**DEPONENT**

13/12/25

*[Handwritten Signature]*  
Krishna Kant Sharma  
Advocate/Notary  
Aligarh



प्रदेश UTTAR PRADESH

48AA 341062

*संलग्न प्रमाणित*



*Krishna Kant Sharma*  
 13/11/21  
 Krishna Kant Sharma  
 Advocate/Notary  
 Aligarh

*करि सिंह*



राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्र  
वायु गुणवत्ता प्रबंधन आयोग  
Commission for Air Quality Management in  
National Capital Region and  
Adjoining Areas



No.120017/27/GRAP/2021/CAQM-1445-DT

11<sup>th</sup> November, 2025

**Clarification/ Modification to invocation order for Stage-III of GRAP**

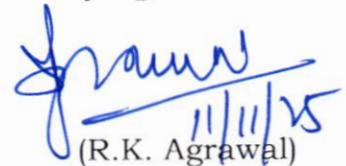
**Sub.: Clarification to Order dated 11.11.2025 for invocation of actions under Stage III of extant schedule of GRAP (13.12.2024)**

In continuation to invocation order for Stage-III of GRAP vide even no. 1444-DT dated 11.11.2025, it is clarified that:-

2. Direction No. 88 dated 03.06.2025 as amended on 17.10.2025 allows all BS-IV commercial goods vehicle to enter Delhi for a limited period up to 31.10.2026 and restricts entry of all BS-III and below commercial good vehicle (registered outside Delhi) into Delhi w.e.f. 01.11.2025.
3. As GRAP is an emergency measure, it shall prevail as far as restrictions on entry of BS-IV diesel operated LCVs (goods carriers) are concerned. Therefore, Action Point No. 6 of Stage-III of GRAP schedule is modified and may be read as under:-

***“GNCTD to not permit BS-IV diesel operated LCVs (goods carriers), registered outside Delhi, to enter Delhi, except those carrying essential commodities / providing essential services”***

4. It is further clarified that in terms of Direction No. 88, as amended, all BS-III and below diesel operated LCVs (goods carriers), registered outside Delhi, are already not permitted to enter Delhi, even if they are carrying essential commodities / providing essential services.

  
(R.K. Agrawal)

Director (Technical)

(Member Convenor of Sub-Committee on GRAP)

**To: All Concerned**



राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्र  
वायु गुणवत्ता प्रबंधन आयोग  
Commission for Air Quality Management in  
National Capital Region and  
Adjoining Areas



No.120017/27/GRAP/2021/CAQM - 1444.OT

11<sup>th</sup> November, 2025

**ORDER**

**Sub.: Invocation of actions under Stage III ('Severe' Air Quality) of extant schedule of GRAP (December, 2024) – steps to be taken**

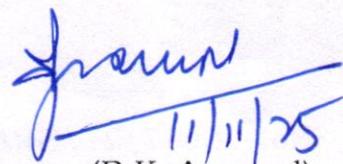
The Commission for Air Quality Management in NCR and adjoining areas, in pursuance of the Hon'ble Supreme Court directions, issued a comprehensively revised the schedule of GRAP vide its order dated 13.12.2024 for implementation with immediate effect by all concerned (available on CAQM website i.e., caqm.nic.in).

2. As of now, Stage- I & II of extant schedule of GRAP are in force vide order dated 14.10.2025 & 19.10.2025.
3. Noting a sharp increase in AQI levels of Delhi, the Sub-Committee on GRAP in its urgent meeting held today, reviewed the air quality scenario in the region as well as the IMD/IITM forecasts and observed as under:

*The AQI of Delhi which was recorded as 362 for 10.11.2025 ('Very Poor' Category), exhibited a sharp increasing trend and has been recorded 425 ('Severe' Category) at 9:00 AM on 11.11.2025 owing to calm winds, stable atmosphere and unfavourable meteorological conditions.*

4. Accordingly, in an effort to prevent further deterioration of the air quality, the Sub Committee on GRAP hereby decide to **invoke all actions under Stage-III ('Severe' Air Quality of Delhi)** of extant schedule of GRAP, with immediate effect in right earnest by all the agencies concerned in Delhi-NCR, in addition to the Stage-I and II actions already in force.
5. Actions under Stage-I, II & III of the revised GRAP shall be implemented, monitored and reviewed by all the agencies concerned in the entire NCR to ensure that the AQI levels do not slip further. All implementing agencies shall keep strict vigil and intensify measures of the extant schedule of GRAP. Citizens are requested to strictly adhere to the citizen charter under GRAP Stage-III.

6. The Sub-Committee, shall be keeping a close watch on the air quality scenario and review the situation from time to time for further appropriate decision depending upon the Air Quality in Delhi and forecast made by IMD/IITM.



(R.K. Agrawal)

Director (Technical)

(Member Convenor of Sub-Committee on GRAP)

**To:**

1. The Chief Secretary, Government of Uttar Pradesh, 101, Lok Bhawan, U. P. Civil Secretariat, Vidhan Sabha Marg, Lucknow – 226 001.
2. The Chief Secretary, Government of Rajasthan, Government Secretariat, Jaipur, Rajasthan – 302 005.
3. The Chief Secretary, Government of Haryana, 4<sup>th</sup> Floor, Civil Secretariat, Sector – 1, Chandigarh.
4. The Chief Secretary, Government of NCT of Delhi, 3<sup>rd</sup> Floor, Delhi Secretariat, I. P. Estate, New Delhi – 110 002.
5. Additional Chief Secretary/Principal Secretary, Department of Environment, Uttar Pradesh.
6. Additional Chief Secretary, Department of Environment, Room No. 335, 3<sup>rd</sup> Floor, Haryana New Secretariat, Sector 17, Chandigarh.
7. Additional Chief Secretary / Principal Secretary, Department of Environment, Government of NCT of Delhi, Room No. 801, 8<sup>th</sup> Floor, B Wing, Delhi Secretariat, Delhi - 110002.
8. Principal Secretary, Department of Environment, Room No. 4224, 2<sup>nd</sup> Floor, Main Building, Government of Rajasthan Sectt. Jaipur.
9. Principal Secretary, Department of Transport, Government of Uttar Pradesh, Room No. 701, Babu Bhawan, Hazratganj, Lucknow, Uttar Pradesh
10. Addl. Chief Secretary, Department of Transport, Govt. of Rajasthan, Room No. 4102, Main Building, Rajasthan Sachivalya, Jaipur, Rajasthan.
11. Principal Secretary, Department of Transport, Government of Haryana, Room No. 621, 6<sup>th</sup> Floor, New Secretariat Bldg. Sector 17, Chandigarh.
12. Principal Secretary cum Commissioner, Department of Transport, Government of NCT of Delhi 5/9, Under Hill Road. Ludlow Castle, Civil Lines, Delhi – 110054.
13. Principal Secretary, Urban Local Bodies, Uttar Pradesh, 201, Lok Bhawan, Lucknow, Uttar Pradesh.
14. Principal Secretary, Urban Local Bodies, Rajasthan, Food Building, Secretariat Jaipur, Rajasthan.
15. Principal Secretary, Urban Local Bodies, Haryana, 506, 5<sup>th</sup> Floor, New Civil Secretariat, Sector 17, Chandigarh.
16. Commissioner of Police, Delhi, New Police Hqrs., Jaisingh Road, New Delhi.
17. Director General of Police, Uttar Pradesh, Police Headquarters, 9<sup>th</sup> Floor, Tower -2, Gomti Nagar Ext., Shaheed Path, Lucknow, Uttar Pradesh.

18. Director General of Police, Rajasthan, Police Headquarters, Lal Kothi, Tonk Road, Jaipur, Rajasthan.
19. Director General of Police, Haryana, Police Headquarters, Sector-6, City-Panchkula, Haryana -134109.
20. Special Commissioner of Police (Traffic) Delhi, Delhi Police New Headquarters, Tower-I, 3<sup>rd</sup> Floor, Jaisingh Road, New Delhi.
21. Addl. Director General of Police, (Traffic) Uttar Pradesh, Police Headquarters, Signature Bldg. Gomati Nagar Vistar, Lucknow, Uttar Pradesh.
22. Addl. Director General of Police (Traffic), Rajasthan, Room No. 740, Police Headquarters, Nehru Palace, Tonk Road, Jaipur, Rajasthan.
23. Inspector General of Police (Traffic & Highways), Haryana, Sector-7, Karnal, Haryana.
24. Chairman, National Highway Authority of India (NHAI), G 5&7, Sector 10, Dwarka, New Delhi - 110075.
25. Vice-Chairman, Delhi Development Authority (DDA), B Block, 1<sup>st</sup> Floor, Vikas Sadan, INA, New Delhi - 110023.
26. Chairman, New Delhi Municipal Council (NDMC), Palika Kendra, Parliament Street, New Delhi - 110001.
27. Commissioner, Municipal Corporation of Delhi, Civic Centre, 4<sup>th</sup> Floor, Minto Road, Delhi - 110002
28. Engineer in chief (E in C-I,II, III) Municipal Corporation of Delhi, Civic Centre, Minto Road, New Delhi 110002
29. Chief Executive Officer, Delhi Cantonment Board, Sadar Bazar Road, Delhi Cantonment, Delhi 110010.
30. Chairman, Central Pollution Control Board (CPCB), Parivesh Bhawan, East Arjun Nagar, Delhi - 110032.
31. Chairman, Uttar Pradesh Pollution Control Board, T C, 12 V, Vibhuti Khand, Gomati Nagar, Lucknow, Uttar Pradesh.
32. Chairman, Rajasthan Pollution Control Board, 4, Jhalana Institutional Area, Jhalana Doongari, Jaipur, Rajasthan - 302004.
33. Chairman, Haryana Pollution Control Board, C-11, Sector 6, Panchkula, Haryana - 134109.
34. Chairman, Delhi Pollution Control Committee, 6<sup>th</sup> Floor, C Wing, Delhi Secretariat, IP Estate, Delhi - 110002.
35. Engineer-in-Chief, Public Work Department (PWD), Delhi, 12<sup>th</sup> Floor, Maso Building, Indraprastha Estate, New Delhi-110002.
36. Engineer-in-Chief, Public Works Department, Haryana, Nirman Sadan, Plot No.1, Dakshana Marg, Sector -33 A, Haryana PWD (B&R), Chandigarh.
37. Engineer-in-Chief, Public Works Department, Rajasthan, 170, Kamala Nehru Nagar, Ganpati Nagar, Jaipur, Rajasthan - 302007.
38. Engineer In Chief, U.P. Public Works Department, Nirman Bhavan, 96 M.G. Marg, Opp. Raj Bhavan, Lucknow-226001.
39. CMD, NTPC, NTPC Bhawan, SCOPE Complex, Institutional Area, Lodhi Road, New Delhi - 110003.
40. Managing Director, DMRC Ltd., Metro Bhawan, Brigade Lane, Barakhamba Road, New Delhi - 110 001.
41. Managing Director & CEO, DIMTS, 8th Floor, A Block, IT Park Road, Metro Vihar, Shastri Park, Shahdara, New Delhi, Delhi -110053.
42. Managing Director, National Capital Region Transport Corporation, Gati Shakti Bhawan, INA, New Delhi - 110023.

43. Chairman cum Managing Director, NBCC Bhawan, Lodhi Rd, New Delhi - 110003
44. Chairman, New Okhla Industrial Development Authority (NOIDA), Main Administrative Bldg. Sector 6, NOIDA, Uttar Pradesh.
45. Chairman, Greater Noida Industrial Development Authority, Plot No. 01, Knowledge Park -04, Greater NOIDA, Gautam Budh Nagar, UP - 201308.
46. Vice Chairman, Ghaziabad Development Authority, Vikas Path, Old Bus Stand, Ghaziabad, Uttar Pradesh - 201001.
47. Chief Executive Officer, Gurugram Metropolitan Development Authority, Metro Station, Plot No3, Sector 44, Near HUDA City Centre, Gurugram, Haryana.
48. Member Secretary, Central Pollution Control Board (CPCB), Parivesh Bhawan, East Arjun Nagar, Delhi - 110032.
49. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Vibhuti Khand, Gomati Nagar, Lucknow, Uttar Pradesh - 226010.
50. Member Secretary, Rajasthan Pollution Control Board, 4, Jhalana Institutional Area, Jhalana Doongari, Jaipur, Rajasthan - 302004.
51. Member Secretary, Haryana Pollution Control Board, C-11, Sector 6, Panchkula, Haryana - 134109.
52. Member Secretary, Delhi Pollution Control Committee, 6<sup>th</sup> Floor, C Wing, Delhi Secretariat, I P Estate, Delhi - 110002.
53. Chief Engineer, Urban Local Bodies, Haryana, Directorate of Urban Local Bodies, Bays No. 11-14, Sector 4, Panchkula, Haryana - 134112.
54. Chief Engineer, Directorate of Urban Local Bodies, Plot No. 18, Sector-7, Gomati Nagar, Uttar Pradesh.
55. Chief Engineer, Directorate of Urban Local Bodies, 22 Godam, Near Shiv Line Fatak, Jaipur, Rajasthan.
56. The Deputy Commissioner, Central Delhi, 14, Daryaganj, New Delhi - 110002.
57. The Deputy Commissioner, East Delhi, L M Bund, Shastri Nagar, Delhi - 110031.
58. The Deputy Commissioner, New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi - 110011.
59. The Deputy Commissioner, North Delhi, Alipur, Delhi - 110036.
60. The Deputy Commissioner, North East Delhi, DC Office Complex, Nand Nagari, Opposite Gagan Cinema, Delhi - 110093.
61. The Deputy Commissioner, North West Delhi, O/o of the Deputy Commissioner, Kanjhawala, Delhi - 110081.
62. The Deputy Commissioner, Shahdra, Nand Nagari, Opposite Gagan Cinema, Delhi - 110093.
63. The Deputy Commissioner, South Delhi, M B Road, Saket, New Delhi 110068.
64. The Deputy Commissioner, South East Delhi, Old Gargi College Building, Lajpat Nagar-IV, New Delhi - 110024.
65. The Deputy Commissioner, South West Delhi, Old Terminal Tax Building, Kapashera, New Delhi- 110037.
66. The Deputy Commissioner, West Delhi, Plot No. 3, Shivaji Palace, Near West Mall Gate, Raja Garden, New Delhi - 110027.
67. The District Magistrate, Meerut, Office of the District Magistrate, Collectorate, District Meerut, Uttar Pradesh - 250002.

68. The District Magistrate, Ghaziabad, District Magistrate Office, Collectorate, Rajnagar, Ghaziabad, Uttar Pradesh – 201001.
69. The District Magistrate, Shamli, Bara bazar, Shamli, Uttar Pradesh - 247776
70. The District Magistrate, Bulandshahr Collectorate, Bulandshahr, Uttar Pradesh – 203001.
71. The District Magistrate, Muzaffarnaga, Collectorate, (Near Prakash Chowk), District – Muzaffarnagar, Uttar Pradesh -251001.
72. The District Magistrate, Hapur, Collectorate, Hapur, Uttar Pradesh - 245101.
73. The District Magistrate, Baghpat, Collectorate, Baghpat, Uttar Pradesh - 250619.
74. The District Magistrate, Gautam Budhha Nagar, Tulsi Marg, Pocket G, Sector -27, Noida, Gautam Budhha Nagar, Uttar Pradesh -201301.
75. The Deputy Commissioner, Rohtak, Mini Secretariat, District Rohtak, Haryana - 124001.
76. The Deputy Commissioner, Gurugram, First Floor, Mini Secretariat, Gurugram
77. The Deputy Commissioner, Sonapat, Mini Secretariat, District Sonapat, Haryana – 131001.
78. The Deputy Commissioner, Panipat, 1st Floor, Mini Secretariat, District Panipat, Haryana – 132103.
79. The Deputy Commissioner, Karnal, Mall Road, Karnal, District Karnal, Haryana – 132001.
80. The Deputy Commissioner, Faridabad, Room No.- 111, 1st Floor, Mini Secretariat, Sec-12, Faridabad -121004.
81. The Deputy Commissioner, Bhiwani, Commissioners' Office, Bhiwani, Haryana -127021.
82. The Deputy Commissioner, Rewari, Mini Secretariat, Bawal Road, Rajiv Chowk, Rewari, Haryana – 123401.
83. The Deputy Commissioner, Mahendragarh 1st Floor Mini Secretariat, Narnaul, Mahendragarh, Haryana.
84. The Deputy Commissioner, Palwal, Room No-201, Second Floor, Mini Secretariat, Palwal, Haryana- 121102.
85. The Deputy Commissioner, Nuh, Second Floor, Mini Secretariat Nuh, Haryana – 122107.
86. The Deputy Commissioner, Jhajjar, Mini Secretariat, DC Office, Jhajjar, Haryana – 124103.
87. The Deputy Commissioner, Charkhi Dadri, Mini Secretariat, Charkhi Dadri, Haryana.
88. The Deputy Commissioner, Jind, O/o Deputy Commissioner, Mini Secretariat, Jind, Haryana -126102.
89. The District Collector & Magistrate, Collectorate, Rajendra Nagar, Bharatpur, Rajasthan – 321001.
90. The District Collector & Magistrate, Mohalla Ladiya, Alwar, Rajasthan – 301001.
91. The Commissioner, Meerut Nagar Nigam, Near Ghanta Ghar, Kaiser Ganj Road, Meerut – 250002.
92. The Commissioner, Ghaziabad Nagar Nigam, Navyug Market, Opp. Old Bus Stand, Ghaziabad, Uttar Pradesh – 201001.

93. The Chairman, Nagar Palika Parishad Shamli Mill Road, Shamli, Uttar Pradesh – 247776.
94. The Chairman, Nagar Palika, Bulandshahr, Uttar Pradesh.
95. The Chairman, Nagar Palika Parishad, SD Area, Muzaffarnagar, Uttar Pradesh – 251002.
96. The Chairman, Nagar Palika Parishad, Hapur, Lothi Gate Nagar, Atarpura Chopla, Hapur, Uttar Pradesh – 245101.
97. The Chairman, Nagar Palika Prishad, Baghpat, Uttar Pradesh.
98. Chief Executive Officer, Gautam Budhha Nagar, Uttar Pradesh.
99. The Commissioner, Municipal Corporation Rohtak, Ambedkar Chowk, M C Office, Opp. BSNL Office, Rohtak, Haryana – 124001.
100. The Commissioner, Municipal Corporation, Sonapat, Near Railway Station, Railway Road, Sonapat, Haryana – 131001.
101. The Commissioner, Municipal Corporation Panipat, Tau Devi Lal Complex, Railway Road, Panipat, Haryana – 132103.
102. The Commissioner, Municipal Corporation Karnal, Sector-12, (near Mini Secretariat), Urban State, Karnal, Haryana – 132001.
103. The Commissioner, Municipal Corporation Faridabad, B.K Chowki, New Industrial Town, Faridabad, Haryana – 121001.
104. The Commissioner, Municipal Corporation Gurugram, C 1, Info City, Sector 34, Gurugram, Haryana -122001.
105. The District Municipal Commissioner, Bhiwani Municipal Committee, Near Railway Station, Bhiwani, Haryana.
106. The Additional Deputy Commissioner, Municipal Council Rewari, Bharawas Rd, Near Agarsen Chowk, Bhajan Ka Bagh, Raam Bagh Mahalla Rewari, Haryana -123401.
107. The District Municipal Commissioner, Municipal Council Narnaul, Near PWD Rest House, Narnaul, Mahendragarh, Haryana.
108. The Deputy Commissioner, Municipal Council, Palwal, Second Floor, Mini Secretariat, Palwal, Haryana- 121102.
109. The Executive Officer, Municipal Committee, Nuh, Near Sabzi Mandi, Civil Lines, Nuh, Haryana - 122107.
110. The Executive Officer, Municipal Council, Jhajjar, Chhuchhakwas Road, Jhajjar, Haryana - 124103.
111. The Deputy Commissioner, Municipal Council, Mini Secretariat, District Charkhi Dadri, Haryana.
112. The Deputy Commissioner, Municipal Council, Police Lines, District Jind, Haryana -126102.
113. The Commissioner, Nagar Nigam Bharatpur, Mathura Gate, Bharatpur, Rajasthan – 321001.
114. The Commissioner, Nagar Parishad, Alwar Church Road, Alwar, Rajasthan.
115. The Chief Executive Officer (CEO), Plot No. 3, Sector 44, Near HUDA City Centre Metro Station, Gurugram, Haryana – 122003.
116. Chief Controller of Explosives, PESO, CGO Complex, 5th, A Block, Seminary Hills, Nagpur, Maharashtra – 440001.
117. Managing Director, BSES Rajdhani Power Limited, BSES Rajdhani Power Limited, BSES Bhawan, Nehru Place, New Delhi - 110019.
118. The Managing Director, BSES Yamuna Power Limited, Shakti Kiran Building, Vishwas Nagar, Shahdara, Delhi -110032.

119. Chief Executive Officer, Tata Power Delhi Distribution Limited (TPDDL), Tata Power Delhi Distribution Ltd, Hudson Lines, Kingsway Camp, Delhi-110 009.
120. Managing Director, Uttar Haryana Vidyut Vitran Nigam Limited (UHVVNL) Vidyut Sadan, Plot No. C-16, Sector-6, Panchkula, Haryana.
121. Managing Director, Dakshani Haryana Vidyut Vitran Nigam Limited (DHVVNL), Vidyut Sadan, Vidyut Nagar, Hisar, Haryana -125005.
122. Managing Director, Pashchimanchal Vidyut Vitran Nigam Limited (PVVNL), Urja Bhawan, Victoria Park, Meerut, Uttar Pradesh - 250001.
123. Managing Director, Noida Power Company Limited (NPCL) Commercial Complex, 1<sup>st</sup> Avenue, Pocket H, Sector Alpha II, Greater Noida, Uttar Pradesh.
124. Managing Director, Jaipur Vidyut Vitran Nigam Limited (JVVNL), Vidyut Bhawan, Jyoti Nagar, Jaipur, Rajasthan - 302005.
125. Managing Director, Bharatpur Electricity Service Limited (JVVNL) Vidyut Bhawan, Jyoti Nagar, Jaipur, Rajasthan - 302005.
126. Managing Director, Delhi Transport Corporation (DTC), Government of National Capital Territory of Delhi, DTC Headquarters, IP Estate, New Delhi-110002.
127. Managing Director, U P State Road Transport Corporation, Tehri Kothi, MG Marg, Lucknow, Uttar Pradesh - 226 001.
128. Managing Director, State Road Transport Corporation of Haryana, 30 Bays Building, 2<sup>nd</sup> Floor, Sector - 17C, Chandigarh - 160017.
129. Managing Director, Rajasthan State Road Transport Corporation, Parivahan Marg, Chaumu House, Jaipur, Rajasthan - 302 001
130. The Chief Engineer (O&M), Rajiv Gandhi Thermal Power Project, Haryana Power Generation Corporation Ltd., Tehsil, Khedar, Barwala, Vidyut Sadan Vidyut Nagar Hisar, Haryana - 125 122.
131. The Chief Engineer (O&M), Deen Bandhu Chhotu Ram Thermal Power Station, Haryana Power Generation Corporation Ltd, Village- Pansara, Yamunanagar - 135 004.
132. The Chief Engineer (O&M), Panipat Thermal Power Station, Haryana Power Generation Corporation Ltd., Village Assan, Jind Road, Panipat, Haryana - 132 105.
133. Sr. Vice President (O&M), Jhajjar Power Ltd., Mahatma Gandhi Thermal Power Plant, CLP India Ltd, Tehsil- Matanhai, Dist- Jhajjar, Haryana - 124106
134. Plant in charge, Harduaganj Thermal Power Station, Uttar Pradesh Rajya Vidyut Utpadan Nigam Limited, 14, Ashok Marg, Shakti Bhavan, Lucknow
135. The Chief Engineer (O&M) Talwandi Sabo Power Ltd, Village - Banawala, Mansa, Talwandi Sabo Road, Mansa - 151 302.
136. Sr. Vice President (O&M), Rajpura Thermal Power Plant, Nabha Power Ltd, Nalash/Nalas Village, Rajpura, Dist. Patiala, Punjab.
137. The Chief Engineer (O&M), Guru Gobind Singh Thermal Power Station, Punjab State Electricity Board, Ropar, Punjab.
138. The Chief Engineer (O&M), Guru Hargobind Singh Thermal Power Station, Punjab State Electricity Board Lehra Mohabbat, Bhatinda, Punjab.
139. Chief General Manager, National Capital Thermal Power Station (NCTPS) National Thermal Power Corporation, Dadri, Dist: Gautam Budhnagar, Uttar Pradesh -201 008.

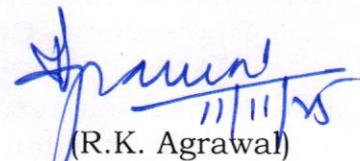
140. The Chief Engineer (O&M) Rajiv Gandhi Thermal Power Project, Haryana Power Generation Corporation Ltd., Tehsil, Khedar, Barwala, Hisar, Haryana - 125 122.

**Copy for information and appropriate action to:**

1. The Chairman and CEO, Railway Board, Raisina Road, Central Secretariat, New Delhi, Delhi 110001.
2. The Secretary, Department of Personnel and Training (DoPT), Government of India, Room No. - 112, North Block, New Delhi - 110 001
3. The Director General, Central Public Work Department (CPWD) A-Wing, Room No. 101 Nirman Bhawan, New Delhi
4. The Additional Chief Secretary, Health Department, Govt. of Haryana
5. The Additional Chief Secretary, Medical Health & Family Welfare Department, Govt. of Rajasthan
6. The Principal Secretary, Medical Health & Family Welfare, Govt. of Uttar Pradesh
7. The Secretary, Health & Family Welfare, Govt. of NCT of Delhi

**Copy also to:**

1. The Secretary, Ministry of Environment, Forest and Climate Change, Government of India, Indira Paryavaran Bhawan, Jor Bagh, New Delhi
2. The Defence Secretary, Ministry of Defence, Government of India, South Block, New Delhi - 110 001.
3. The Secretary, Ministry of Petroleum and Natural Gas, Government of India, Shastri Bhawan, New Delhi - 110 001.
4. The Secretary, Ministry of Road Transport and Highways, Government of India, Transport Bhawan, New Delhi - 110 001.
5. The Secretary, Ministry of Power, Government of India, Rafi Marg, Shram Shakti Bhavan, New Delhi, Delhi 110001
6. The Secretary, Department of Telecommunication, Ministry of Communication & IT, Government of India, Sanchar Bhawan, 20 Ashoka Road, New Delhi
7. The Chairperson and all Members (including Associate Members), CAQM



(R.K. Agrawal)

Director (Technical)

(Member Convenor of Sub-Committee on GRAP)



राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्र  
वायु गुणवत्ता प्रबंधन आयोग  
Commission for Air Quality Management in  
National Capital Region and  
Adjoining Areas



No.120017/27/GRAP/2021/CAQM 1466 DT

Dated: 26.11.2025

### ORDER

#### **Sub.: Revocation of actions under Stage III ('Severe' Air Quality) of GRAP and intensifying actions under Stage-I & II of modified Graded Response Action Plan (21.11.2025)**

The Commission for Air Quality Management in NCR and adjoining areas, in pursuance of the Hon'ble Supreme Court directions, issued a modified schedule of GRAP vide its order dated 21.11.2025 for implementation with immediate effect by all concerned (available on CAQM website i.e., caqm.nic.in).

2. As of now, Stage- I, II & III of extant schedule of GRAP are in force vide order dated 14.10.2025, 19.10.2025 & 11.11.2025, respectively.

3. The Sub-Committee on GRAP held its meeting today, reviewed the air quality scenario in the region as well as the IMD/IITM forecast and observed as under:

*The AQI of Delhi has been improving since last 3 days and has been recorded 327 today. Further, the forecast by IMD/IITM predicts the AQI to remain in very poor category in coming days.*

4. The Sub-Committee, accordingly, decided to **revoke its orders dated 11.11.2025**, for invoking actions under **Stage-III ('Severe' Air Quality)** of Schedule of GRAP (modified on 21.11.2025), with immediate effect.

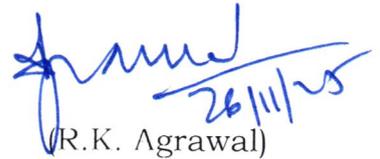
5. Construction & Demolition project sites etc. which have been issued specific closure orders on account of violations/ non-compliances of various statutory directions, rules, guidelines etc. under no circumstances shall resume their operations without any specific order to this effect from the Commission.

6. **Actions under Stage-I & II shall, however, remain invoked and be implemented as per the modified GRAP dated 21.11.2025 (copy enclosed)**, monitored and reviewed by all the agencies concerned in the entire NCR to ensure that the AQI levels do not slip further to the "Severe/ Severe+ Category". All implementing agencies shall keep strict vigil and especially intensify measures under Stage-I & II of the modified GRAP.

7. While GRAP Stage-III is being revoked, keeping in view the winter season when weather conditions are not so favorable and in order to ensure that the AQI levels do not slip further, the citizens are requested to strictly adhere to the citizen charter under GRAP Stage-I & II.

8. The Sub-Committee, shall be keeping a close watch on the air quality scenario and review the situation from time to time for further appropriate decision depending upon the Air Quality in Delhi and forecast made by IMD/IITM.

**Encl: Copy of modified GRAP dated 21.11.2025**



(R.K. Agrawal)

Director (Technical)

(Member Convenor of Sub-Committee on GRAP)

**To:**

1. The Chief Secretary, Government of Uttar Pradesh, 101, Lok Bhawan, U. P. Civil Secretariat, Vidhan Sabha Marg, Lucknow – 226 001.
2. The Chief Secretary, Government of Rajasthan, Government Secretariat, Jaipur, Rajasthan – 302 005.
3. The Chief Secretary, Government of Haryana, 4<sup>th</sup> Floor, Civil Secretariat, Sector – 1, Chandigarh.
4. The Chief Secretary, Government of NCT of Delhi, 3<sup>rd</sup> Floor, Delhi Secretariat, I. P. Estate, New Delhi – 110 002.
5. Additional Chief Secretary/Principal Secretary, Department of Environment, Uttar Pradesh.
6. Additional Chief Secretary, Department of Environment, Room No. 335, 3<sup>rd</sup> Floor, Haryana New Secretariat, Sector 17, Chandigarh.
7. Additional Chief Secretary / Principal Secretary, Department of Environment, Government of NCT of Delhi, Room No. 801, 8<sup>th</sup> Floor, B Wing, Delhi Secretariat, Delhi - 110002.
8. Principal Secretary, Department of Environment, Room No. 4224, 2<sup>nd</sup> Floor, Main Building, Government of Rajasthan Sectt. Jaipur.
9. Principal Secretary, Department of Transport, Government of Uttar Pradesh, Room No. 701, Bapu Bhawan, Hazratganj, Lucknow, Uttar Pradesh
10. Addl. Chief Secretary, Department of Transport, Govt. of Rajasthan, Room No. 4102, Main Building, Rajasthan Sachivalya, Jaipur, Rajasthan.
11. Principal Secretary, Department of Transport, Government of Haryana, Room No. 621, 6<sup>th</sup> Floor, New Secretariat Bldg. Sector 17, Chandigarh.
12. Principal Secretary cum Commissioner, Department of Transport, Government of NCT of Delhi 5/9, Under Hill Road. Ludlow Castle, Civil Lines, Delhi – 110054.
13. Principal Secretary, Urban Local Bodies, Uttar Pradesh, 201, Lok Bhawan, Lucknow, Uttar Pradesh.
14. Principal Secretary, Urban Local Bodies, Rajasthan, Food Building, Secretariat Jaipur, Rajasthan.
15. Principal Secretary, Urban Local Bodies, Haryana, 506, 5<sup>th</sup> Floor, New Civil Secretariat, Sector 17, Chandigarh.
16. Commissioner of Police, Delhi, New Police Hqrs., Jaisingh Road, New Delhi.
17. Director General of Police, Uttar Pradesh, Police Headquarters, 9<sup>th</sup> Floor, Tower -2, Gomti Nagar Ext., Shaheed Path, Lucknow, Uttar Pradesh.
18. Director General of Police, Rajasthan, Police Headquarters, Lal Kothi, Tonk Road, Jaipur, Rajasthan.

19. Director General of Police, Haryana, Police Headquarters, Sector-6, City-Panchkula, Haryana -134109.
20. Special Commissioner of Police (Traffic) Delhi, Delhi Police New Headquarters, Tower-I, 3<sup>rd</sup> Floor, Jaisingh Road, New Delhi.
21. Addl. Director General of Police, (Traffic) Uttar Pradesh, Police Headquarters, Signature Bldg. Gomati Nagar Vistar, Lucknow, Uttar Pradesh.
22. Addl. Director General of Police (Traffic), Rajasthan, Room No. 740, Police Headquarters, Nehru Palace, Tonk Road, Jaipur, Rajasthan.
23. Inspector General of Police (Traffic & Highways), Haryana, Sector-7, Karnal, Haryana.
24. Chairman, National Highway Authority of India (NHAI), G 5&7, Sector 10, Dwarka, New Delhi – 110075.
25. Vice-Chairman, Delhi Development Authority (DDA), B Block, 1<sup>st</sup> Floor, Vikas Sadan, INA, New Delhi – 110023.
26. Chairman, New Delhi Municipal Council (NDMC), Palika Kendra, Parliament Street, New Delhi – 110001.
27. Commissioner, Municipal Corporation of Delhi, Civic Centre, 4<sup>th</sup> Floor, Minto Road, Delhi - 110002
28. Engineer in chief (E in C-I,II, III) Municipal Corporation of Delhi, Civic Centre, Minto Road, New Delhi 110002
29. Chief Executive Officer, Delhi Cantonment Board, Sadar Bazar Road, Delhi Cantonment, Delhi 110010.
30. Chairman, Central Pollution Control Board (CPCB), Parivesh Bhawan, East Arjun Nagar, Delhi – 110032.
31. Chairman, Uttar Pradesh Pollution Control Board, T C, 12 V, Vibhuti Khand, Gomati Nagar, Lucknow, Uttar Pradesh.
32. Chairman, Rajasthan Pollution Control Board, 4, Jhalana Institutional Area, Jhalana Doongari, Jaipur, Rajasthan – 302004.
33. Chairman, Haryana Pollution Control Board, C-11, Sector 6, Panchkula, Haryana - 134109.
34. Chairman, Delhi Pollution Control Committee, 6<sup>th</sup> Floor, C Wing, Delhi Secretariat, IP Estate, Delhi – 110002.
35. Engineer-in-Chief, Public Work Department (PWD), Delhi, 12<sup>th</sup> Floor, Maso Building, Indraprastha Estate, New Delhi-110002.
36. Engineer-in-Chief, Public Works Department, Haryana, Nirman Sadan, Plot No.1, Dakshana Marg, Sector -33 A, Haryana PWD (B&R), Chandigarh.
37. Engineer-in-Chief, Public Works Department, Rajasthan, 170, Kamala Nehru Nagar, Ganpati Nagar, Jaipur, Rajasthan – 302007.
38. Engineer In Chief, U.P. Public Works Department, Nirman Bhavan, 96 M.G. Marg, Opp. Raj Bhavan, Lucknow-226001.
39. CMD, NTPC, NTPC Bhawan, SCOPE Complex, Institutional Area, Lodhi Road, New Delhi – 110003.
40. Managing Director, DMRC Ltd., Metro Bhawan, Brigade Lane, Barakhamba Road, New Delhi – 110 001.
41. Managing Director & CEO, DIMTS, 8th Floor, A Block, IT Park Road, Metro Vihar, Shastri Park, Shahdara, New Delhi, Delhi -110053.
42. Managing Director, National Capital Region Transport Corporation, Gati Shakti Bhawan, INA, New Delhi – 110023.
43. Chairman cum Managing Director, NBCC Bhawan, Lodhi Rd, New Delhi - 110003

44. Chairman, New Okhla Industrial Development Authority (NOIDA), Main Administrative Bldg. Sector 6, NOIDA, Uttar Pradesh.
45. Chairman, Greater Noida Industrial Development Authority, Plot No. 01, Knowledge Park -04, Greater NOIDA, Gautam Budh Nagar, UP – 201308.
46. Vice Chairman, Ghaziabad Development Authority, Vikas Path, Old Bus Stand, Ghaziabad, Uttar Pradesh – 201001.
47. Chief Executive Officer, Gurugram Metropolitan Development Authority, Metro Station, Plot No3, Sector 44, Near HUDA City Centre, Gurugram, Haryana.
48. Member Secretary, Central Pollution Control Board (CPCB), Parivesh Bhawan, East Arjun Nagar, Delhi – 110032.
49. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Vibhuti Khand, Gomati Nagar, Lucknow, Uttar Pradesh – 226010.
50. Member Secretary, Rajasthan Pollution Control Board, 4, Jhalana Institutional Area, Jhalana Doongari, Jaipur, Rajasthan – 302004.
51. Member Secretary, Haryana Pollution Control Board, C-11, Sector 6, Panchkula, Haryana – 134109.
52. Member Secretary, Delhi Pollution Control Committee, 6<sup>th</sup> Floor, C Wing, Delhi Secretariat, I P Estate, Delhi – 110002.
53. Chief Engineer, Urban Local Bodies, Haryana, Directorate of Urban Local Bodies, Bays No. 11-14, Sector 4, Panchkula, Haryana – 134112.
54. Chief Engineer, Directorate of Urban Local Bodies, Plot No. 18, Sector-7, Gomati Nagar, Uttar Pradesh.
55. Chief Engineer, Directorate of Urban Local Bodies, 22 Godam, Near Shiv Line Fatak, Jaipur, Rajasthan.
56. The Deputy Commissioner, Central Delhi, 14, Daryaganj, New Delhi – 110002.
57. The Deputy Commissioner, East Delhi, L M Bund, Shastri Nagar, Delhi – 110031.
58. The Deputy Commissioner, New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi – 110011.
59. The Deputy Commissioner, North Delhi, Alipur, Delhi – 110036.
60. The Deputy Commissioner, North East Delhi, DC Office Complex, Nand Nagari, Opposite Gagan Cinema, Delhi – 110093.
61. The Deputy Commissioner, North West Delhi, O/o of the Deputy Commissioner, Kanjhawala, Delhi – 110081.
62. The Deputy Commissioner, Shahdra, Nand Nagari, Opposite Gagan Cinema, Delhi - 110093.
63. The Deputy Commissioner, South Delhi, M B Road, Saket, New Delhi 110068.
64. The Deputy Commissioner, South East Delhi, Old Gargi College Building, Lajpat Nagar-IV, New Delhi – 110024.
65. The Deputy Commissioner, South West Delhi, Old Terminal Tax Building, Kapashera, New Delhi- 110037.
66. The Deputy Commissioner, West Delhi, Plot No. 3, Shivaji Palace, Near West Mall Gate, Raja Garden, New Delhi – 110027.
67. The District Magistrate, Meerut, Office of the District Magistrate, Collectorate, District Meerut, Uttar Pradesh – 250002.
68. The District Magistrate, Ghaziabad, District Magistrate Office, Collectorate, Rajnagar, Ghaziabad, Uttar Pradesh – 201001.
69. The District Magistrate, Shamli, Bara bazar, Shamli, Uttar Pradesh - 247776

70. The District Magistrate, Bulandshahr Collectorate, Bulandshahr, Uttar Pradesh – 203001.
71. The District Magistrate, Muzaffarnaga, Collectorate, (Near Prakash Chowk), District – Muzaffarnagar, Uttar Pradesh -251001.
72. The District Magistrate, Hapur, Collectorate, Hapur, Uttar Pradesh - 245101.
73. The District Magistrate, Baghpat, Collectorate, Baghpat, Uttar Pradesh - 250619.
74. The District Magistrate, Gautam Budhha Nagar, Tulsi Marg, Pocket G, Sector -27, Noida, Gautam Budhha Nagar, Uttar Pradesh -201301.
75. The Deputy Commissioner, Rohtak, Mini Secretariat, District Rohtak, Haryana - 124001.
76. The Deputy Commissioner, Gurugram, First Floor, Mini Secretariat, Gurugram
77. The Deputy Commissioner, Sonapat, Mini Secretariat, District Sonapat, Haryana – 131001.
78. The Deputy Commissioner, Panipat, 1st Floor, Mini Secretariat, District Panipat, Haryana – 132103.
79. The Deputy Commissioner, Karnal, Mall Road, Karnal, District Karnal, Haryana – 132001.
80. The Deputy Commissioner, Faridabad, Room No.- 111, 1st Floor, Mini Secretariat, Sec-12, Faridabad -121004.
81. The Deputy Commissioner, Bhiwani, Commissioners' Office, Bhiwani, Haryana -127021.
82. The Deputy Commissioner, Rewari, Mini Secretariat, Bawal Road, Rajiv Chowk, Rewari, Haryana – 123401.
83. The Deputy Commissioner, Mahendragarh 1st Floor Mini Secretariat, Narnaul, Mahendragarh, Haryana.
84. The Deputy Commissioner, Palwal, Room No-201, Second Floor, Mini Secretariat, Palwal, Haryana- 121102.
85. The Deputy Commissioner, Nuh, Second Floor, Mini Secretariat Nuh, Haryana – 122107.
86. The Deputy Commissioner, Jhajjar, Mini Secretariat, DC Office, Jhajjar, Haryana – 124103.
87. The Deputy Commissioner, Charkhi Dadri, Mini Secretariat, Charkhi Dadri, Haryana.
88. The Deputy Commissioner, Jind, O/o Deputy Commissioner, Mini Secretariat, Jind, Haryana -126102.
89. The District Collector & Magistrate, Collectorate, Rajendra Nagar, Bharatpur, Rajasthan – 321001.
90. The District Collector & Magistrate, Mohalla Ladiya, Alwar, Rajasthan – 301001.
91. The Commissioner, Meerut Nagar Nigam, Near Ghanta Ghar, Kaiser Ganj Road, Meerut – 250002.
92. The Commissioner, Ghaziabad Nagar Nigam, Navyug Market, Opp. Old Bus Stand, Ghaziabad, Uttar Pradesh – 201001.
93. The Chairman, Nagar Palika Parishad Shamli Mill Road, Shamli, Uttar Pradesh – 247776.
94. The Chairman, Nagar Palika, Bulandshahr, Uttar Pradesh.
95. The Chairman, Nagar Palika Parishad, SD Area, Muzaffarnagar, Uttar Pradesh – 251002.

96. The Chairman, Nagar Palika Parishad, Hapur, Lothi Gate Nagar, Atarpura Chopla, Hapur, Uttar Pradesh -245101.
97. The Chairman, Nagar Palika Prishad, Baghpat, Uttar Pradesh.
98. Chief Executive Officer, Gautam Budhha Nagar, Uttar Pradesh.
99. The Commissioner, Municipal Corporation Rohtak, Ambedkar Chowk, M C Office, Opp. BSNL Office, Rohtak, Haryana - 124001.
100. The Commissioner, Municipal Corporation, Sonapat, Near Railway Station, Railway Road, Sonapat, Haryana - 131001.
101. The Commissioner, Municipal Corporation Panipat, Tau Devi Lal Complex, Railway Road, Panipat, Haryana - 132103.
102. The Commissioner, Municipal Corporation Karnal, Sector-12, (near Mini Secretariat), Urban State, Karnal, Haryana - 132001.
103. The Commissioner, Municipal Corporation Faridabad, B.K Chowki, New Industrial Town, Faridabad, Haryana - 121001.
104. The Commissioner, Municipal Corporation Gurugram, C 1, Info City, Sector 34, Gurugram, Haryana -122001.
105. The District Municipal Commissioner, Bhiwani Municipal Committee, Near Railway Station, Bhiwani, Haryana.
106. The Additional Deputy Commissioner, Municipal Council Rewari, Bharawas Rd, Near Agarsen Chowk, Bhajan Ka Bagh, Raam Bagh Mahalla Rewari, Haryana -123401.
107. The District Municipal Commissioner, Municipal Council Narnaul, Near PWD Rest House, Narnaul, Mahendragarh, Haryana.
108. The Deputy Commissioner, Municipal Council, Palwal, Second Floor, Mini Secretariat, Palwal, Haryana- 121102.
109. The Executive Officer, Municipal Committee, Nuh, Near Sabzi Mandi, Civil Lines, Nuh, Haryana - 122107.
110. The Executive Officer, Municipal Council, Jhajjar, Chhuchhakwas Road, Jhajjar, Haryana - 124103.
111. The Deputy Commissioner, Municipal Council, Mini Secretariat, District Charkhi Dadri, Haryana.
112. The Deputy Commissioner, Municipal Council, Police Lines, District Jind, Haryana -126102.
113. The Commissioner, Nagar Nigam Bharatpur, Mathura Gate, Bharatpur, Rajasthan - 321001.
114. The Commissioner, Nagar Parishad, Alwar Church Road, Alwar, Rajasthan.
115. The Chief Executive Officer (CEO), Plot No. 3, Sector 44, Near HUDA City Centre Metro Station, Gurugram, Haryana - 122003.
116. Chief Controller of Explosives, PESO, CGO Complex, 5th, A Block, Seminary Hills, Nagpur, Maharashtra - 440001.
117. Managing Director, BSES Rajdhani Power Limited, BSES Rajdhani Power Limited, BSES Bhawan, Nehru Place, New Delhi - 110019.
118. The Managing Director, BSES Yamuna Power Limited, Shakti Kiran Building, Vishwas Nagar, Shahdara, Delhi -110032.
119. Chief Executive Officer, Tata Power Delhi Distribution Limited (TPDDL), Tata Power Delhi Distribution Ltd, Hudson Lines, Kingsway Camp, Delhi-110 009.
120. Managing Director, Uttar Haryana Vidyut Vitran Nigam Limited (UHVVNL) Vidyut Sadan, Plot No. C-16, Sector-6, Panchkula, Haryana.
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136. Sr. Vice President (O&M), Rajpura Thermal Power Plant, Nabha Power Ltd, Nalash/Nalas Village, Rajpura, Dist. Patiala, Punjab.
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138. The Chief Engineer (O&M), Guru Hargobind Singh Thermal Power Station, Punjab State Electricity Board Lehra Mohabbat, Bhatinda, Punjab.
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3. The Director General, Central Public Work Department (CPWD) A-Wing, Room No. 101 Nirman Bhawan, New Delhi
4. The Additional Chief Secretary, Health Department, Govt. of Haryana
5. The Additional Chief Secretary, Medical Health & Family Welfare Department, Govt. of Rajasthan
6. The Principal Secretary, Medical Health & Family Welfare, Govt. of Uttar Pradesh
7. The Secretary, Health & Family Welfare, Govt. of NCT of Delhi

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2. The Defence Secretary, Ministry of Defence, Government of India, South Block, New Delhi – 110 001.
3. The Secretary, Ministry of Petroleum and Natural Gas, Government of India, Shastri Bhawan, New Delhi – 110 001.
4. The Secretary, Ministry of Road Transport and Highways, Government of India, Transport Bhawan, New Delhi – 110 001.
5. The Secretary, Ministry of Power, Government of India, Rafi Marg, Shram Shakti Bhavan, New Delhi, Delhi 110001
6. The Secretary, Department of Telecommunication, Ministry of Communication & IT, Government of India, Sanchar Bhawan, 20 Ashoka Road, New Delhi
7. The Chairperson and all Members (including Associate Members), CAQM

  
20/11/25

(R.K. Agrawal)

Director (Technical)

(Member Convenor of Sub-Committee on GRAP)

**COMMISSION FOR AIR QUALITY MANAGEMENT  
IN NATIONAL CAPITAL REGION AND ADJOINING AREAS**

**GRADED RESPONSE ACTION PLAN (GRAP)  
FOR THE NATIONAL CAPITAL REGION (NCR)**

(Revision: 21.11.2025)

1. The GRAP for the entire NCR has been classified under 4 different stages of adverse air quality in Delhi viz. Stage – I ‘Poor’ (AQI 201 – 300), Stage – II ‘Very Poor (AQI 301-400), Stage – III ‘Severe’ (AQI 401-450) and Stage – IV ‘Severe +’ (AQI >450) respectively.
2. Based on the dynamic model and weather/ meteorological forecast by IMD / IITM on a day-to-day basis, actions under Stages I, II, III and IV of the GRAP shall be invoked in advance of the AQI of Delhi reaching to the projected levels of that stage, also provided that the higher projected AQI levels are likely to sustain for longer period.
3. Even if the AQI forecasts do not indicate the AQI of Delhi to be breaching a particular threshold and under extreme meteorological conditions or due to any episodic event the AQI breaches the threshold, that particular stage of the GRAP shall be invoked with immediate effect in respect of actions / measures that can be invoked immediately.
4. Restrictive actions undertaken as per previous stages shall be continued, in addition to the air pollution stage under which the restrictive actions are envisaged to be taken. For example, restrictive actions under the Stage III category, whenever invoked, shall be in addition to those under Stage I and II respectively and so on and so forth.
5. The Sub-Committee on GRAP constituted by the Commission shall meet frequently to plan for advance action and issue necessary orders for invoking various provisions of the GRAP, based on the prevalent air quality and the AQI forecast to be provided by IMD from time to time. The Sub-Committee shall also review the actions taken by various agencies responsible towards effective implementation of the GRAP.
6. The Chief Secretaries of NCR States and GNCTD shall frequently review the actions and implementation of the GRAP especially when the air quality falls or is likely to fall in the ‘Severe’ or ‘Severe +’ category (Stage III and beyond).
7. The Commission may decide upon any exceptions and additional measures to the schedule of the GRAP, under different air pollution categories i.e., Stages I to IV, as per the prevalent AQI and weather forecast.



## Schedule under the GRAP for NCR

<b>Stage I – ‘Poor’ Air Quality (DELHI AQI ranging between 201-300)</b>	
Actions	Agencies responsible / Implementing Agencies
<p>1. Ensure proper implementation of Directions/ Rules/ guidelines on dust mitigation measures in Construction and Demolition (C&amp;D) activities and sound environmental management of C&amp;D waste.</p> <p>2. Ensure strict compliance of Direction Nos. 11-18 dated 11.06.2021 and do not permit C&amp;D activities in respect of such projects with plot size equal to or more than 500 sqm which are not registered on the ‘web portal’ of the respective state / GNCTD and / or which do not fulfil the other requirements as per the above noted statutory directions, for remote monitoring of dust mitigation measures.</p>	<ul style="list-style-type: none"> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> <li>- Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns</li> <li>- Construction agencies and plot owners (both public &amp; private).</li> </ul>
<p>3. Ensure regular lifting of Municipal Solid Waste (MSW), Construction &amp; Demolition (C&amp;D) waste, and Hazardous wastes from dedicated dump sites and ensure that no waste is dumped illegally in open land areas.</p>	<ul style="list-style-type: none"> <li>- Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns</li> <li>- All land-owning agencies</li> <li>- Construction agencies (both public &amp; private).</li> </ul>
<p>4. Carry out periodic mechanized sweeping and water sprinkling on roads and ensure scientific disposal of the dust collected in designated sites/landfills.</p>	<ul style="list-style-type: none"> <li>- Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns</li> <li>- Chief Executives of all road owning and maintaining agencies.</li> </ul>

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<p>5. Ensure that C&amp;D materials &amp; waste are properly stored/ contained, duly covered in the premises. Ensure transportation of C&amp;D materials and C&amp;D waste only through covered vehicles.</p> <p>6. Strictly enforce the statutory directions and yardsticks for use of anti-smog guns at C&amp;D sites, in proportion to the total built-up area of the project under construction.</p> <p>7. Intensify use of anti-smog guns, water sprinkling and dust suppression measures in road construction / widening / repair projects and maintenance activities.</p>	<ul style="list-style-type: none"> <li>- Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns</li> <li>- All construction agencies and plot owners (both public &amp; private).</li>   <li>- Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns</li> <li>- All construction agencies and plot owners (both public &amp; private).</li>   <li>- All road owning / maintenance agencies in NCR.</li> </ul>
<p>8. Stringently enforce prohibition on open burning of bio-mass and municipal solid waste. Impose maximum EC upon violations in accordance with Hon'ble NGT's orders dated 04.12.2014 and 28.04.2015 in OA 21/2014.</p> <p>9. Strict vigil to ensure that there are no burning incidents in the landfill sites / dumpsites.</p>	<ul style="list-style-type: none"> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> <li>- Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns</li> <li>- All land-owning agencies.</li> </ul>
<p>10. Deploy traffic police for smooth traffic flow at all identified corridors with heavy traffic and congestion prone intersections.</p>	<ul style="list-style-type: none"> <li>- Commissioner or Head of Traffic Police in Delhi and NCR towns.</li> </ul>
<p>11. Strict vigilance and enforcement of PUC norms for vehicles.</p> <p>12. No tolerance for visible emissions – Stop visibly polluting vehicles by impounding and / or levying maximum penalty.</p>	<ul style="list-style-type: none"> <li>- Commissioner or Head of Transport Department of Delhi and NCR States</li> <li>- Commissioner or Head of Traffic Police of Delhi and NCR towns.</li> </ul>
<p>13. Strictly enforce the Hon'ble Supreme Court order on diversion of non- destined truck traffic for Delhi, through Eastern and Western Peripheral Expressways.</p>	<ul style="list-style-type: none"> <li>- Head of Traffic Police of NCT of Delhi and NCR towns.</li> <li>- DMs /Dy Commissioners of NCT of Delhi / NCR towns</li> <li>- Municipal Commissioner of Corporations of NCT of Delhi and NCR towns.</li> </ul>

<p>14. Strictly enforce NGT / Hon'ble SC's order on overaged diesel / petrol vehicles and as per extant statutes.</p>	<ul style="list-style-type: none"> <li>- Commissioner or Head of Transport Department of Delhi and NCR States</li> <li>- Commissioner or Head of Traffic Police of Delhi and NCR towns.</li> </ul>
<p>15. Ensure strict penal/ legal action against non-compliant and illegal industrial units.</p> <p>16. Stringently enforce all pollution control regulations in Industries, brick kilns and hot mix plants etc. - strict compliance of the prescribed standards of emissions.</p> <p>17. Ensure that only approved fuels are used by the industries in NCR including in brick kilns and hot mix plants and enforce closure in case of violations, if any.</p>	<ul style="list-style-type: none"> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> <li>- District Magistrates / Deputy Commissioners of NCT of Delhi / NCR Towns</li> <li>- Commissioners of Urban Local Bodies in Delhi and NCR towns.</li> </ul>
<p>18. Stringently enforce emission norms in thermal power plants and strict actions be taken against non-compliance.</p>	<ul style="list-style-type: none"> <li>- Plant in- charge of Power Plants located within 300 km radius of Delhi.</li> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> </ul>
<p>19. Strictly enforce Hon'ble Courts / Tribunal orders regarding ban on firecrackers.</p>	<ul style="list-style-type: none"> <li>- Commissioner of Police of Delhi &amp; IG / DIG / SP of NCR towns or Officer In charge of Licensing.</li> <li>- DMs/ DCs of respective districts in NCR.</li> <li>- Chief controller of Explosives, Petroleum and Explosive Safety Organizations (PESO).</li> </ul>
<p>20. Ensure regular lifting and proper disposal of industrial waste from industrial and non-development areas.</p>	<ul style="list-style-type: none"> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> <li>- Commissioners/ Chief Engineers of Urban Local Bodies in Delhi-NCR towns</li> <li>- All land-owning agencies.</li> <li>- District Magistrate / Deputy Commissioners in NCR.</li> </ul>
<p>21. DISCOMs to minimise power supply interruptions in NCR.</p>	<ul style="list-style-type: none"> <li>- Head of Power distribution companies in NCR.</li> </ul>
<p>22. Ensure that diesel generator sets are not used as regular source of power supply.</p>	<ul style="list-style-type: none"> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> <li>- DMs/ DCs of respective districts of NCR.</li> </ul>

<p>23. Strictly enforce the extant ban on coal / firewood as fuel in Tandoors in Hotels, Restaurants and open eateries.</p> <p>24. Ensure hotels, restaurants and open eateries use only electricity / gas-based / clean fuel - based appliances.</p>	<ul style="list-style-type: none"> <li>- Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns.</li> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> </ul>
<p>25. Information dissemination including through social media and bulk SMS etc. Mobile Apps to be used to inform people about the pollution levels, contact details of control room, enable them to report polluting activities / sources to the concerned authorities and inform them about actions that would be taken by Government.</p>	<ul style="list-style-type: none"> <li>- ACS/ Pr. Secretary/ Secretary, Dept. of Environment, GNCTD and NCR States.</li> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> </ul>
<p>26. Ensure quick actions for redressal of complaints on 311 APP, Green Delhi App, SAMEER App and other such social media platforms to curb polluting activities.</p>	<ul style="list-style-type: none"> <li>- Head of Urban Local Bodies in NCR towns.</li> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> <li>- Construction agencies, land owning agencies, Development agencies and all other concerned implementing agencies.</li> </ul>
<p>27. Encourage offices to start unified commute for employees to reduce traffic on road.</p>	<ul style="list-style-type: none"> <li>- State Governments in NCR and GNCTD.</li> </ul>
<p>28. Ensure uninterrupted power supply to discourage use of alternate power Generating sets/ equipment (DG sets etc.).</p>	<ul style="list-style-type: none"> <li>- Additional Chief Secretary / Principal Secretary (Power), NCR State Governments / GNCTD</li> <li>- Head of Power Distribution Companies of Delhi and NCR Districts.</li> </ul>
<p>29. Synchronize traffic movements and deploy adequate personnel at intersections / traffic congestion points for smooth flow of traffic.</p>	<ul style="list-style-type: none"> <li>- Commissioner or Officer in charge - Traffic Police of Delhi and NCR towns.</li> </ul>
<p>30. Alert in newspapers / TV / radio to advise people about air pollution levels and Do's and Don'ts for minimizing polluting activities.</p>	<ul style="list-style-type: none"> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> </ul>
<p>31. Augment public transport services through CNG/ electric buses and metro services by</p>	<ul style="list-style-type: none"> <li>- NCR State Governments.</li> </ul>

<p>inducting additional fleet and increasing the frequency of service. Introduce differential rates to encourage off – peak travel.</p>	<ul style="list-style-type: none"> <li>- Principal Secretary, Department of Transport. of NCT of Delhi and NCR State Govts.</li> <li>- Delhi Transport Corporation (DTC).</li> <li>- State Transport Corporation in NCR towns.</li> <li>- Delhi Integrated Multi – Model Transit System Ltd. (DIMTS).</li> <li>- Delhi Metro Rail Corporation (DMRC).</li> </ul>
<p style="writing-mode: vertical-rl; transform: rotate(180deg);"><b>CITIZEN CHARTER</b></p>	<ul style="list-style-type: none"> <li>• Keep engines of your vehicles properly tuned.</li> <li>• Maintain proper tyre pressure in vehicles.</li> <li>• Keep PUC certificates of your vehicles up to date.</li> <li>• Do not idle your vehicle, also turn off the engine at red lights.</li> <li>• Prefer hybrid vehicles or EVs to control vehicular pollution.</li> <li>• Do not litter / dispose wastes, garbage in open spaces.</li> <li>• Report air polluting activities through 311 App, Green Delhi App, SAMEER App etc.</li> <li>• Plant more trees.</li> <li>• Celebrate festivals in an eco-friendly manner – avoid firecrackers.</li> <li>• Do not drive/ply end of life/ 10/15 years old Diesel/Petrol vehicles.</li> </ul>

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<b>Stage II – ‘Very Poor’ Air Quality (DELHI AQI ranging between 301-400)</b>	
<b>Actions</b>	<b>Agencies responsible / Implementing Agencies</b>
<p>1. Carry out mechanical/ vacuum sweeping and water sprinkling of the identified roads on a daily basis. Enhance the number of shifts / hours of deployment of such machines to further intensify mechanised sweeping.</p> <p>2. Ensure daily water sprinkling along with dust suppressants, preferably before peak traffic hours, on roads and right of ways especially at hotspots, heavy traffic corridors and ensure proper disposal of the collected dust in designated sites/ landfills.</p>	<ul style="list-style-type: none"> <li>- Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns</li> <li>- Chief Executives of all road owning and maintaining agencies.</li> <li>- Commissioner of Traffic Police of Delhi &amp; NCR towns to identify roads with heavy traffic and provide information to respective Municipal Commissioners / Head of Municipal Bodies.</li> </ul>
<p>3. Intensify inspections for strict enforcement of dust control measures at C&amp;D sites.</p>	<ul style="list-style-type: none"> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> <li>- Commissioners / Chief Engineers of Urban Local Bodies in Delhi and NCR towns.</li> </ul>
<p>4. Ensure focussed and targeted action for abatement of air pollution in all identified hotspots in NCR. Intensify remedial measures for the predominant sector(s) contributing to adverse air quality in each of such hotspots.</p>	<ul style="list-style-type: none"> <li>- State Govts. in NCR and GNCTD.</li> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> <li>- Commissioners / Chief Engineers of Urban Local Bodies in Delhi and NCR towns.</li> </ul>

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**5. Strictly implement the following Schedule for regulated operations of DG sets across all sectors in the NCR including Industrial, Commercial, Residential etc. in accordance with Direction No. 76 dated 29.09.2023.**

Capacity Range of DG sets	System to be adopted for control of emissions	Regulations for use
Power generating sets of all capacities running on LPG/ Natural Gas/ Bio-gas/Propane/Butane	None	No restrictions
Power generating sets up to 800 kW (1000 kVA) capacity to standards as per MoEFCC notification No. GSR 804 (E) dated 03.11.2022	None	No restrictions.
DG sets to older specifications / standards		
800 kW (1000 kVA) and above	Any emission control system/mechanism, however subject to compliance of the prescribed emission standards in Direction no. 76	No restrictions
41 kW (51 kVA) to less than 800 kW (1000 kVA)	Dual fuel mode <b>OR</b> Retro-fitted ECDs through certified agencies	No restrictions
19 kW (23 kVA) to less than 41 kW (51 kVA)	Dual fuel mode	No restrictions  <b>Note:</b> DG Sets not working in a dual fuel mode, only owing to non-availability of gas infrastructure and supply, shall be permitted only for prescribed emergency services. *
Portable DG sets below 19kW (23 kVA)	Presently no specific means of emission control are available in this category / capacity range of DG sets.	Not to be generally permitted. Permitted only for the prescribed emergency services. *

- Chairpersons – CPCB, DPCC, SPCBs (NCR).
- Commissioners / Chief Engineers of Urban Local Bodies in Delhi and NCR towns.
- District Magistrates / Deputy Commissioners of NCR States and GNCTD.

<p>* Emergency services:</p> <p>(i) Only for operating elevators / Escalators / travelators</p> <p>(ii) Medical Services (Hospital / Nursing Home/ Health care facilities).</p> <p>(iii) Railway Services / Railway Stations.</p> <p>(iv) Metro Rail Corporation &amp; MRTS Services.</p> <p>(v) Airports and Inter-State Bus Terminals.</p> <p>(vi) Sewage Treatment Plants.</p> <p>(vii) Water pumping Stations.</p> <p>(viii) Projects related to national security, defence &amp; of national importance.</p> <p>(ix) Telecommunications and IT/ data services.</p>	
<p>6. Enhance vehicle parking fees to discourage private transport.</p>	<ul style="list-style-type: none"> <li>- Chief Secretary and Principal Secretary, Urban Local Bodies of NCR States and GNCTD.</li> <li>- Commissioners of Urban Local Bodies in Delhi and NCR towns.</li> </ul>
<p>7. Resident Welfare Associations to necessarily provide electric heaters to staff engaged in security, sanitation, horticulture and other miscellaneous services to avoid open Bio-Mass/ MSW burning during winters.</p>	<ul style="list-style-type: none"> <li>- Resident Welfare Associations.</li> </ul>
<p>8. Do not permit inter-state buses from NCR states, other than EVs / CNG / BS-VI Diesel, to enter Delhi (excluding buses / Tempo Travellers operated with All India Tourist Permit).</p>	<ul style="list-style-type: none"> <li>- Commissioners or head of Transport Department in GNCTD/ NCR States</li> <li>- Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.</li> </ul>
<p>9.</p> <p>(i) GNCTD and NCR State Governments to stagger timings for public offices and municipal bodies in the National Capital Territory of Delhi and the districts of Gurugram, Faridabad, Ghaziabad and Gautam Buddh Nagar.</p>	<ul style="list-style-type: none"> <li>- NCR State Governments and Central Government</li> </ul>

(ii) State Governments may take a decision to stagger timings for public offices and municipal bodies in other areas of NCR.	
10. Central Government may take a decision on staggering of timings of Central Government offices in Delhi – NCR.	- Central Government
<b>CITIZEN CHARTER</b>	<ul style="list-style-type: none"> <li>• People to use public transport and minimize use of personal vehicles.</li> <li>• Use technology, take less congested route even if slightly longer.</li> <li>• Regularly replace air filters at recommended intervals in your automobiles.</li> <li>• Avoid dust generating construction activities during months of October to January.</li> <li>• Avoid open burning of solid waste and bio-mass.</li> </ul>

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**Stage III – ‘Severe’ Air Quality  
(DELHI AQI ranging between 401-450)**

Actions	Agencies responsible / Implementing Agencies
<p><b>1. Construction &amp; Demolition activities:</b></p> <p>(i) Enforce strict restrictions on the following categories of dust generating/ air pollution causing C&amp;D activities in the entire NCR:</p> <ul style="list-style-type: none"> <li>• Earthwork for excavation and filling including boring &amp; drilling works.</li> <li>• Piling works.</li> <li>• All demolition works.</li> <li>• Laying of sewer line, water line, drainage and electric cabling etc. by open trench system.</li> <li>• Brick / masonry works.</li> <li>• Operation of RMC batching plant.</li> <li>• Major welding and gas-cutting operations. <i>Minor welding activities for MEP works (Mechanical, Electrical and Plumbing) to be, however, permitted.</i></li> <li>• Painting, polishing and varnishing works etc.</li> <li>• Cement, Plaster / other coatings, except for minor indoor repairs/maintenance.</li> <li>• Cutting / grinding and fixing of tiles, stones and other flooring materials, except for minor indoor repairs/maintenance.</li> <li>• Road construction activities and major repairs.</li> <li>• Transfer, loading / unloading of dust generating materials like cement, fly-ash, bricks, sand, murrum, pebbles, crushed stone etc. anywhere within / outside the project sites.</li> <li>• Movement of vehicles carrying construction materials on unpaved roads.</li> <li>• Any transportation of demolition waste.</li> </ul>	<ul style="list-style-type: none"> <li>- NCR State Governments and GNCTD</li> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> <li>- Commissioners / Chief Engineers of Urban Local Bodies in Delhi and NCR towns.</li> </ul>

<p>(ii) All construction related activities, <b>other than those listed under 1(i) above</b>, which are relatively less polluting / less dust generating shall be permitted to be continued in the NCR, subject to strict compliance of the C&amp;D Waste Management Rules, dust prevention/ control norms including compliance with the directions of the Commission issued from time to time.</p> <p>(iii) All C&amp;D related activities, including those under 1(i) above, shall be continued to be permitted only for the following categories of projects, however subject to strict compliance of the C&amp;D Waste Management Rules, dust prevention/ control norms including compliance with the directions of the Commission issued from time to time:</p> <p>(a) Projects for Railway services and stations  (b) Projects for Metro Rail Services and stations  (c) Airports and Inter State Bus Terminals  (d) National security/ defence related activities/ projects of national importance;  (e) Hospitals/ health care facilities  (f) Linear public projects such as highways, roads, flyovers, over bridges, power transmission/ distribution, pipelines, tele-communication services etc.  (g) Sanitation projects like sewage treatment plants and water supply projects etc.  (h) Ancillary activities, specific to and supplementing the above project categories.</p>	
<p>2. Close down operations of stone crushers in the entire NCR.</p>	<ul style="list-style-type: none"> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR)</li> <li>- Commissioner of Police - Delhi and DG of Police of NCR States</li> <li>- District Magistrates / Deputy Commissioners of respective districts in Delhi and NCR States.</li> </ul>

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<p>3. Close down all mining and associated activities in the entire NCR.</p>	<ul style="list-style-type: none"> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> <li>- District Magistrates / Deputy Commissioners of respective districts in NCR.</li> <li>- Commissioner of Police - Delhi and IG / DIG / SP of NCR towns.</li> </ul>
<p>4. NCR State Govts. / GNCTD to impose strict restrictions on plying of BS III petrol and BS IV diesel LMVs (4 wheelers) in Delhi and in the districts of Gurugram, Faridabad, Ghaziabad and Gautam Budh Nagar.</p> <p><b>Note:</b> Persons with Disabilities shall be permitted to ply BS – III Petrol / BS – IV Diesel LMVs, provided that these are specifically adopted for them and are run only for their personal use.</p>	<ul style="list-style-type: none"> <li>- State Governments in NCR and GNCTD.</li> <li>- Commissioner or Head of Transport Department</li> <li>- Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.</li> </ul>
<p>5. GNCTD to impose strict restrictions on plying of Delhi - registered Diesel operated Medium Goods Vehicles (MGVs) to BS-IV standards or below, in Delhi, except those vehicles carrying essential commodities / providing essential services.</p>	<ul style="list-style-type: none"> <li>- State Governments in NCR and GNCTD.</li> <li>- Commissioner or Head of Transport Department</li> <li>- Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.</li> </ul>
<p>6. GNCTD to not permit BS-IV and below diesel operated LCVs (goods carriers), registered outside Delhi, to enter Delhi, except those carrying essential commodities / providing essential services.</p>	<ul style="list-style-type: none"> <li>- State Governments</li> <li>- Transport Commissioners, GNCTD/ NCR States</li> <li>- Commissioners / Head of Urban Local Bodies in Delhi-NCR towns.</li> <li>- Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.</li> </ul>
<p>7.</p> <p>(i) State Govts. in the NCR and the GNCTD to mandatorily conduct classes in schools for children up to class V in a “Hybrid” mode i.e., both in physical and online mode (wherever online mode is feasible) in the territorial jurisdiction of the NCT of Delhi and in the districts of Gurugram,</p>	<ul style="list-style-type: none"> <li>- State Governments of NCR &amp; GNCTD.</li> </ul>

<p>Faridabad, Ghaziabad and Gautam Buddh Nagar.</p> <p>(ii) The NCR State Governments may also consider conducting classes for students up to Class V in a “Hybrid” mode as above in other areas in NCR.</p> <p><b>Note:</b> The option to exercise the online mode of education, wherever available, shall vest with the students and their guardians.</p>	
<p>8. NCR State Governments / GNCTD to take a decision on allowing public, municipal and private offices to work on 50% strength and the rest to work from home.</p>	<p>- State Governments of NCR &amp; GNCTD.</p>
<p>9. Central Government may take appropriate decision on permitting work from home for employees in central government offices.</p>	<p>- Central Government (DoPT).</p>
<p style="writing-mode: vertical-rl; transform: rotate(180deg);"><b>CITIZEN CHARTER</b></p>	<ul style="list-style-type: none"> <li>• Walk or use cycles for small distances.</li> <li>• Choose a cleaner commute. Share a ride to work or use public transport.</li> <li>• People, whose positions allow working from home, may work from home.</li> <li>• Do not use coal and wood for heating purpose.</li> <li>• Individual house owners may also provide electric heaters to security / other staff employed by them to avoid open burning of bio-mass / wood / MSW.</li> <li>• Combine errands and reduce trips.</li> </ul>

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<b>Stage IV – ‘Severe +’ Air Quality (DELHI AQI &gt; 450)</b>	
<b>Actions</b>	<b>Agencies responsible / Implementing Agencies</b>
<p>1. Stop entry of truck traffic into Delhi (except for trucks carrying essential commodities/ providing essential services. All LNG/ CNG / Electric/ BS-VI Diesel trucks) shall however be permitted to enter Delhi.</p>	<ul style="list-style-type: none"> <li>- State Governments</li> <li>- Transport Commissioners, GNCTD/ NCR States</li> <li>- Commissioners / Head of Urban Local Bodies in Delhi-NCR towns.</li> <li>- Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.</li> </ul>
<p>2. Enforce strict ban on plying of Delhi - registered diesel operated BS-IV and below Heavy Goods Vehicles (HGVs) in Delhi, except those carrying essential commodities / providing essential services.</p>	<ul style="list-style-type: none"> <li>- State Governments of NCR &amp; GNCTD</li> <li>- Transport Commissioners, GNCTD/ NCR States.</li> <li>- Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.</li> </ul>
<p>3. Ban C&amp;D activities, as in the GRAP Stage- III, also for linear public projects such as highways, roads, flyovers, overbridges, power transmission, pipelines, tele-communication etc.</p>	<ul style="list-style-type: none"> <li>- Chairpersons – CPCB, DPCC, SPCBs</li> <li>- Commissioners / Chief Engineers of Urban Local Bodies in Delhi - NCR towns.</li> <li>- Nodal officers of road owning agencies (dust control and management cells).</li> </ul>
<p>4. (i) State Govts. in the NCR and the GNCTD to mandatorily conduct classes in schools for children even for higher classes i.e. from class VI to IX and XI in a “Hybrid” mode i.e., both in physical and online mode (wherever online mode is feasible) in the territorial jurisdiction of the NCT of Delhi and in the districts of Gurugram, Faridabad, Ghaziabad and Gautam Buddh Nagar.</p>	<ul style="list-style-type: none"> <li>- State Governments of NCR &amp; GNCTD.</li> </ul>

<p>(ii) The NCR State Governments may also consider conducting classes for students as above in a “Hybrid” mode in other areas in NCR.</p> <p><b>Note:</b> The option to exercise the online mode of education, wherever available, shall vest with the students and their guardians.</p>	
<p>5. State Governments may consider additional emergency measures like closure of colleges/ educational institutions and closure of non-emergency commercial activities, permitting running of vehicles on odd-even basis of registration numbers etc.</p>	<p>- State Governments of NCR &amp; GNCTD.</p>
<p><b>CITIZEN CHARTER</b></p>	<ul style="list-style-type: none"> <li>• Children, elderly and those with respiratory, cardiovascular, cerebrovascular or other chronic diseases to avoid outdoor activities and stay indoors, as much as possible. If required to move outdoors, they are advised to wear mask.</li> </ul>

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कार्यालय जिलाधिकारी गाजियाबाद  
(खनन अनुभाग)

नोटिस

संख्या: १०१/ख०लि०-अवैध खनन/2025-26

दिनांक: 10/12/ 2025

न्यू पैन्थर सिक्योरिटी गार्ड सर्विस  
(पट्टाधारक ग्राम पचायरा खण्ड-2)  
प्रो० श्री बनी सिंह निवासी- सालासर काम्पलैक्स,  
306, शंकर विहार कालोनी कुरैशी, अलीगढ़।

विषय:- ग्रेप स्टेज- 3 लागू होने के दौरान बालू खनन क्षेत्र में परिवहन कार्य किये जाने के सम्बंध में।

उपरोक्त विषयक इस कार्यालय के पत्र सं० 852 दिनांक 13.11.2025 का संदर्भ ग्रहण करें, जिसके द्वारा Commission for Air Quality Management in NCR and Adjoining Areas द्वारा जारी GRAP के निर्देशों के अनुपालन किये जाने के सम्बंध में जिलाधिकारी महोदय की अध्यक्षता में दिनांक 12.11.2025 में दिये गये निर्देशानुसार दिल्ली एन०सी०आर० क्षेत्र में GRAP स्टेज-3 लागू किये जाने के दृष्टिगत अग्रिम आदेशों तक खनन सम्बंधित समस्त गतिविधियों को तत्काल बंद किये जाने के आदेश दिये गये थे।

परन्तु आप द्वारा GRAP स्टेज-3 लागू होने की दशा में भी खनन तथा उससे सम्बंधित गतिविधियाँ संचालित की गयी जो की आपके पक्ष में स्वीकृत स्वच्छता प्रमाण पत्र में उल्लिखित शर्तों का स्पष्ट उल्लंघन है, अतः समस्त तथ्यों पे विचारोपरांत आप पर उपखनिज (परिहार) नियमावली, 2021 के नियम- 60(2) में दिये गये प्रावधानों के अन्तर्गत पर्यावरण स्वच्छता प्रमाण पत्र की शर्तों का उल्लंघन किये जाने के कारण रू० 50,000/- का अर्थदंड अधिरोपित किये जाने का निर्णय लिया गया है।

अतः आपको निर्देशित किया जाता है कि उपरोक्त अधिरोपित अर्थदंड को तत्काल जमा कराया जाना सुनिश्चित करे, अन्यथा की दशा में आपके विरुद्ध खनन अनुज्ञा पत्र को निरस्त किये जाने की कार्यवाही सुनिश्चित करते हुये उक्त धनराशी को भू-राजस्व के रूप में वसूला जायेगा, जिसके लिए आप स्वयं उत्तरदायी होंगे।

10/12/25  
अपरजिलाधिकारी (वि०/रा०)  
गाजियाबाद।

पत्र संख्या एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि :-

1. जिलाधिकारी, गाजियाबाद महोदय को सादर सूचनार्थ प्रेषित।

अपरजिलाधिकारी (वि०/रा०)  
गाजियाबाद।

**CHALLAN****(अलौह खनन तथा धातु कर्म उद्योग, 30प्र0)****Government of Uttar Pradesh**

Uttar Pradesh Treasury Form-209(1) - Challan for Depositing Money

[To be submitted through Net-Payment]

Challan No.: <b>AKV250032037</b>	Challan Date: <b>11/12/2025</b>
Assessment Year: <b>2025-2026</b>	Tax Period: <b>ANNUAL</b>
Name of the Bank:	
Unique Id:	
Depositor Name:	<b>Bani Singh</b>
Depositor Address:	

Head	Description	Serial No.	Amount (in Rs.)
085300102010000	खनिज रियायत शुल्क किराया और स्वत्व शुल्क	1	50000.00
	Totals of the above heads	--	50000.00

A SUM OF Rs. 50000.00 AGAINST THE HEADS MENTIONED ABOVE --[ THROUGH NET-PAYMENT TRANSACTION ]-- ON HAS BEEN DEPOSITED BY THE DEPOSITOR.

(Depositor Remarks->GRAP Penalty Pachayra Khand-02)

THE BANK REFERENCE NO. RECEIVED AFTER THE TRANSACTION IS : CPAFZULJA9, Scroll Date:-11/12/2025

## VAKALATNAMA

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRICIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 724 OF 2023

IN THE MATTER OF: -  
BITTU

.... APPLICANT

VERSUS

STATE OF U.P AND ORS.

...RESPONDENTS

KNOW ALL to whom these presents shall come that I, Bani Singh, Authorized Representative of the Respondent No.8 herein above, do hereby appoint **Mr. Saurabh Rajpal** hereinafter called the Advocate to be my/our Advocate's in the above noted case and authorize him:

**(SAURABH RAJPAL)**

Enroll. No. D/928/2014  
Advocate for the Res  
D-206 2<sup>nd</sup> floor, Lajpat Nagar I,  
New Delhi - 110024  
Mob. 9971792885  
Email – [advocatesaurabhrajpal@gmail.com](mailto:advocatesaurabhrajpal@gmail.com)

To act, appear and plead in the above noted case in this court in any other court in which the same may be tried or heard and in the appellate courts.

To sign, file, verify and present pleading, applications, appeals, cross-objections or petitions for execution, review, revision, withdrawal, compromise, or other petition, replies, objections affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take out execution proceedings.

To deposit, draw and receive money, cheques and grant receipts therefor and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the powers and authorities hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on my/our behalf.

And I/we the undersigned do hereby agree to ratify and confirm acts done by the Advocate or his substitute in the matter my/our own acts as if done by me/us to all intents and purposes.

And I/we undertake that I/we or my/our authorized agent would appear in the court on all hearings and will inform the Advocate for appearance when the case is called.

And I/we the undersigned do hereby agree not to hold the Advocate or his substitute responsible for the result of the said case in consequence of his absence from the court when the said case is called up for hearing, or for any negligence of the said Advocate or his substitute.

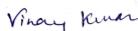
And I/we the undersigned do hereby agree that in the event of the whole or any part of the fee agreed by me/us to be paid to the Advocate remaining unpaid, he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. If any costs are allowed for an adjournment, the Advocate would be entitled to the same.

IN WITNESS WHERE OF I/we do hereunto set my/our hand to these presents of which have been understood by me/us this ..... day of December 2025

ADVOCATE



Saurabh Rajpal



Vinay Kr Singh



Arpit Bamal

New Panther Security Guard Service

  
Proprietor

(CLIENT)

595  
Reply to IA no. 744/2025 in OA No. 723/2023

43



me 2:23 PM

to advvishalsingh98@gmail.com ▾



Please find attachment below as advance service

FINAL REPLY

BITTU.pdf



PDF

← Reply

→ Forward

